## Cases of people missing in Telangana

1301. SHRI MOHD. ALI KHAN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the attention of Government is drawn to newspaper reports that missing cases of 550 people were registered in Telangana during first nine days of June, 2019;
  - (b) if so, the details thereof; and
- (c) whether Government has taken a serious note of these missing cases as the list includes women and minor children?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI Nityanand Rai): (a) and (b) The Government of Telangana has informed that a total of 537 cases of 576 missing persons were reported from 01.06.2019 to 10.06.2019. Out of these, 279 persons were traced as on 10.06.2019. The missing persons include male, female ranging from children to old aged persons. The State Government has also informed that the Police department has been promptly registering all cases of missing persons and investigation is taken up immediately, treating such cases on priority.

As reported by the Government of Telangana, missing cases are reviewed from time to time. Facial recognition system is used extensively for identifying and tracing the missing persons. Telangana Police also conducts special drives for tracking of missing children regularly under the banner of "Operation Smile" and "Operation Muskan" in coordination with all stakeholder departments.

Government of India has developed a national tracking system for missing and vulnerable children *i.e.* TrackChild Portal and it has been implemented across the country. The URL of the TrackChild Portal is *www.trackthemissingchild.gov.in.* Standard Operating Procedures (SOPs) for tracing missing children have also been circulated to all the States and UTs for their further dissemination to all other stakeholders such as Police, Child Welfare Committees (CWCs), Juvenile Justice Boards (JJBs), etc. These SOPs lay down the uniform guidelines for expediting the search and rehabilitation of missing children all over the country.

## Scrapping of sedition law

1302. DR. BANDA PRAKASH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is mulling to scrap sedition law which is a colonial-era law applicable on free citizens of the Republic; and